



অসম ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 135 দিশপুৰ, শুক্ৰবাৰ, 29 মে', 2015, 8 জেঠ, 1937 (শক)
No. 135 Dispur, Friday, 29th May, 2015, 8th Jaistha, 1937 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 29th May, 2015

No. LGL.40/2015/15.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XVI OF 2015

(Received the assent of the Governor on 20th May, 2015)

THE ASSAM HOME GUARDS (AMENDMENT) ACT, 2015

AN
ACT

further to amend the Assam Home Guards Act, 1947.

Preamble

Whereas it is expedient further to amend the Assam Home Guards Act, 1947, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam
Act No.
XXIV
of 1947

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows :-

Short title,
extent and
commence-
ment

1. (1) This Act may be called the Assam Home Guards (Amendment) Act, 2015.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment
of section 3

2. In the principal Act, in section 3, after sub-section (1), the following new sub-section (1A) shall be inserted, namely :-

"(1A) Without prejudice to the generality of the provision of the sub-section (1), the Government may make rules requiring every member of the Home guards to,-

- (a) serve in aid of the Police Force and generally to help the maintenance of the security of the state ;
- (b) help the public during any emergency including natural calamities, fire or epidemic ;
- (c) render nursing and first aid ; and
- (d) facilitate the maintenance and transport services and the control of traffic and crowds."

Amendment
of section 4

3. In the principal Act, in section 4, in sub-section (2), for the words "Inspector General of Police", the words "Commandant General of Home Guards" shall be substituted.

Amendment
of section 7

4. In the principal Act, in section 7, in sub-section (2), for the punctuation mark " ." appearing at the end, the punctuation mark " : " shall be substituted and thereafter the following proviso shall be inserted, namely :-

"Provided that the period of reserve may be extended with the consent of the person, recorded in a prescribed manner, for a block of three years at a time after examining the physical fitness in a prescribed manner till he attains the age of 55 years."

Amendment of section 10 5. In the principal Act, in section 10, the punctuation mark "." appearing at the end, the punctuation mark ":" shall be substituted and thereafter, the following proviso shall be inserted, namely :-

"Provided that every member of Home Guard shall during the period of training or service in Home Guards receive from the Government or the employer as the case may be, such allowances as may be prescribed."

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.